

## NOTICE

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will not sit today i.e on 10.08.2022. Cases listed before Their Lordships shall remain stand over. Urgent matters, if any, of the roster of Their Lordships may be mentioned before Hon'ble Division Bench No.02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mr. Justice Deepak Roshan in Court No.12.

Please take notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e on 10.08.2022 at 11.30 A.M. in Court No.02 and take up the cases listed in Notified Cause List before His Lordship.

Please take notice that Hon'ble Mr. Justice Rajesh Shankar will not hold Court today i.e on 10.08.2022. Urgent matters, if any, of the roster of His Lordship may be mentioned before Hon'ble Mr. Justice Kailash Prasad Deo in Court No. 19.

Please take notice that Hon'ble Mr. Justice Sanjay Prasad will sit single at 02.15 P.M. instead of 10.30 A.M. today i.e on 10.08.2022 in Court No.24 and take up the cases listed before His Lordship.

By Order,

Sd/-

Dated the 10<sup>th</sup> August,2022  
High Court of Jharkhand, Ranchi

(Debasis Mohapatra)  
Joint Registrar (L&C)

NOTIFIED CASES CAUSELIST For Wednesday The 10<sup>th</sup> August 2022

COURT NO. 2

SINGLE BENCH (BENCH ID-24812)

AT 11:30 AM

HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Orders(with defect)

|    |                 |   |   |  |
|----|-----------------|---|---|--|
| 1  | C.M.P./491/2019 | SURARJAN KUNDU<br><b>vs</b><br>EMPLOYER IN RELATION TO THE<br>MANAGEMENT OF SAINIDIH<br>WORKSHOP OF MS B C C L<br><br>CODE OF CIVIL PROCEDURE, 1908   | SANJAY PRASAD   | INDRAJIT SINHA   |
| 2  | C.M.P./519/2019 | ABHIJIT DUTT<br><b>vs</b><br>THE STATE OF JHARKHAND<br><br>CODE OF CIVIL PROCEDURE, 1908  | VIJAY RANJAN SINHA<br>SABYASANCHI                           | NAVIN KUMAR<br>DR.ASHOK KR.SINGH   |
| 3  | C.M.P./567/2019 | SURJIT GHOSH ALIAS TINKU GHOSH<br><b>vs</b><br>THE STATE OF JHARKHAND THROUGH<br>DY COMMISSIONER<br><br>CODE OF CIVIL PROCEDURE, 1908   | MD.ASHRAFUZZAMAN KHAN                                       | RUPESH SINGH   |
| 4  | C.M.P./801/2019 | ABHISHEK KUMAR<br><b>vs</b><br>THE STATE OF JHARKHAND<br><br>CODE OF CIVIL PROCEDURE, 1908  | AJAY SHANKAR  | JAI PRAKASH,(A A G)<br>DARSHANA PODDAR MISHRA<br>RAJIV RANJAN<br>OM PRAKASH TIWARI |
| 5  | C.M.P./821/2019 | PULISH MARANDI<br><b>vs</b><br>STATE OF JHARKHAND THROUGH THE<br>SECRETARY REVENUE AND LAND<br>REFORMS DEPTT<br><br>CODE OF CIVIL PROCEDURE, 1908   | BINIT CHANDRA   | RUPESH SINGH   |
| 6  | C.M.P./831/2019 | RAMESH PRASAD<br><b>vs</b><br>STATE OF JHARKHAND THROUGH ITS<br>PRINCIPAL SECRETARY HUMAN<br>RESOURCES DEVELOPMENT<br>DEPARTMENT<br><br>CODE OF CIVIL PROCEDURE, 1908   | AKSHAY KR MAHATO  | JAYANT FRANKLIN TOPPO  |
| 7  | C.M.P./855/2019 | KUNJ BIHARI SHAW<br><b>vs</b><br>THE STATE OF JHARKHAND THROUGH<br>ITS CHIEF SECRETARY<br><br>CODE OF CIVIL PROCEDURE, 1908   | AJIT KUMAR  | VINOD KUMAR SAHU   |
| 8  | C.M.P./863/2019 | AKHILESHWAR NARAYAN SINGH<br><b>vs</b><br>THE STATE OF JHARKHAND<br><br>CODE OF CIVIL PROCEDURE, 1908   | VIKASH KISHORE PRASAD<br>AMIT KR VERMA<br>ASHISH KR. THAKUR | NAVIN KUMAR<br>MR.ASHUTOSH ANAND   |
| 9  | C.M.P./124/2020 | LAKSHMI PRASAD GUPTA<br><b>vs</b><br>THE STATE OF JHARKHAND<br><br>CODE OF CIVIL PROCEDURE, 1908  | DR. AMITA SRIVASTAVA  | NIPUN BAKSHI<br>AJIT KUMAR   |
| 10 | C.M.P./216/2020 | RAKESH KUMAR<br><b>vs</b><br>THE BOKARO STEEL PLANT THROUGH<br>ITS CHIEF EXECUTIVE OFFICER<br><br>CODE OF CIVIL PROCEDURE, 1908   | BRIJ BIHARI SINHA   | VIJAY KANT DUBEY   |
| 11 | C.M.P./252/2020 | THEIR WORKMEN BEING<br>REPRESENTED BY LALAN DUBEY<br>BRANCH SECRETARY RASTRIYA<br>COLLIERY MAZDOOR SANGH<br><b>vs</b><br>EMPLOYERS IN RELATION TO THE<br>MANAGEMENT OF KENDUADIH<br>COLLIERY OF MS B C C L<br><br>CODE OF CIVIL PROCEDURE, 1908 | MOHUA PALIT   |  |

|   |                  |   |  |   |
|---|------------------|---|--|---|
| 12  | C.M.P./376/2021  | KANTO MUNDA<br><b>vs</b><br>THE STATE OF JHARKHAND<br><br>CODE OF CIVIL PROCEDURE, 1908   | AHALYA MAHATO  | VANDANA SINGH   |
| <b>Orders</b>   |                  |   |  |   |
| 13  | C.M.P./938/2019  | FULCHAND GANJHU<br><b>vs</b><br>UNION OF INDIA THROUGH<br>SECRETARY MINISTRY OF PETROLEUM<br>AND NATURAL GAS<br><br>CODE OF CIVIL PROCEDURE, 1908   | GAUTAM KUMAR SINGH   | RAJIV SINHA<br>ALPANA VERMA   |
| <b>Admission</b>  |                  |   |  |   |
| 14  | W.P(C)/4629/2013 | RUNGTA PROJECTS LIMITED<br>THROUGH ITS DIRECTOR SRI RAM<br>SWARUP RUNGTA<br><b>vs</b><br>CENTRAL COALFIELDS LIMITED<br>THROUGH ITS CHAIRMAN CUM<br>MANAGING DIRECTOR AND ORS<br><br>CODE OF CIVIL PROCEDURE, 1908 | PANDEY NEERAJ RAI<br>ROHIT RANJAN SINHA<br>SOUMYA S.PANDEY   | AMIT KUMAR DAS<br>ANJANI KUMAR<br>PUJA KUMARI   |
| 15  | W.P(C)/4727/2013 | ARTHOR CAPTON<br><b>vs</b><br>COLLECTARIATE<br><br>CNT ACT  | RAJIV RANJAN<br>SHRESTH GAUTAM<br>VISHAL KUMAR TRIVEDI   | JAI PRAKASH,(A A G)<br>SHRAY MISHRA<br>PRAMOD KUMAR   |
| 16  | W.P(C)/5005/2013 | RAJENDRA SINGH ALIAS RANJENDRA<br>PRASAD SINGH<br><b>vs</b><br>COLLECTARIATE<br><br>LAND ACQUISITION ACT 1894   | ASHOK KUMAR SINHA<br>AMRITA KUMARI<br>RASHMI KUMAR   | MD. SHAMIM AKHTAR<br>MANOJ KR. NO.3<br>SREENU GARAPATI  |
| 17  | W.P(C)/5009/2013 | MS CENTRAL COALFIELDS LIMITED<br>THROUGH ITS PROJECT OFFICER SHRI<br>JAYDEO GHOSH<br><b>vs</b><br>MINES AND GEOLOGY<br><br>CODE OF CIVIL PROCEDURE, 1908  | AMIT KUMAR DAS<br>ARBIND KUMAR   | JAI PRAKASH,(A A G)<br>RAHUL SABOO  |
| 18  | W.P(C)/5254/2013 | KAMESHWAR MAHTO<br><b>vs</b><br>THE STATE OF JHARKHAND AND ORS<br><br>MUTATION PROCEEDING   | MAHESH TEWARI<br>SABYASANCHI<br>CHANDRA DEO SINGH  | VIKASH KISHORE PRASAD<br>SHASHI SEKHAR SAHAY<br>LAKHAN KR SAHAY<br>SANJEEV KUMAR SAHAY  |
| 19  | W.P(C)/5304/2013 | LAL PRAVIR NATH SHAHDEO<br><b>vs</b><br>THE STATE OF JHARKHAND AND ORS  | S G RAMAN<br>ADITYA RAMAN<br>AJAY KR SINGH<br>LAL DHARMENDRA DEO<br>RAJ LALIT PRASAD<br>HARDEO PRASAD SINGH<br>SURAJ DEO MUNDA | ADVOCATE GENERAL<br>ROHITASHYA ROY ALIS<br>ROHIT ROY<br>RAVI KUMAR SINGH<br>RAJESH KUMAR<br>RAJIV RANJAN<br>VISHAL KUMAR RAI<br>FAISAL KHAN<br>SATISH KUMAR DEO<br>P.C ROY<br>DEEPANKAR |
| IA NO, 1734/2016 (For Misc.), 2456/2014 (For Misc.), 2560/2014 (For Extension Of Time), 4380/2021 (For Intervener Petition), 5106/2020 (For Intervener Petition), 5202/2021 (For Intervener Petition) |                  |   |  |   |
| ZAMINDARI ABOLITION-00  |                  |   |  |   |
| 20  | W.P(C)/5322/2013 | NEHALI PANJIYARA<br><b>vs</b><br>THE STATE OF JHARKHAND AND ORS   | PYAR KUMAR<br>RANJAN PRASAD RAM  | VIKASH KISHORE PRASAD<br>SHASHI KANT THAKUR<br>UDAY KANT THAKUR<br>LAKHAN CHANDRA ROY<br>MRIDULA THAKUR   |
| IA NO, 897/2014 (For STAY OF PROCEEDINGS)   |                  |   |  |   |
| CODE OF CIVIL PROCEDURE, 1908   |                  |   |  |   |
| 21  | W.P(C)/5371/2013 | MS BOKARO DAIRY REPRESENTED<br>THROUGH ITS CHIEF EXECUTIVE SHRI<br>ASHOK PANDEY<br><b>vs</b><br>EMPLOYEES STATE INSURANCE<br>CORPORATION AND ORS<br><br>CODE OF CIVIL PROCEDURE, 1908                             | SACHIN KUMAR<br>PAWAN KUMAR<br>BINOD KUMAR   | ROHIT<br>RAJAN RAJ<br>MR.ASHUTOSH ANAND   |

|    |  |  |  |   |
|----|--|--|--|---|
| 22 | W.P(C)/5403/2013                             | KARAM CHAND ORAON AND ANR<br><b>vs</b><br>COLLECTARIATE  | SUBHASH KUMAR MISHRA<br>PRAVIN KUMAR<br>VISHAL KUMAR TIWARY<br>ATUL KUMAR              | SRIJIT CHOUDHARY<br>SACHIN KUMAR  |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 23 | W.P(C)/5651/2013                             | LUTHRU MURMU<br><b>vs</b><br>THE COMMISSIONER SANTHAL<br>PARGANA DIVISION DUMKA AND ORS  | SHREE PRAKASH JHA<br>AISHWARYA PRAKASH<br>ASHISH KR. THAKUR                            | KRISHNA MURARI VERMA<br>(GP1)<br>ATANU BANERJEE<br>MANISH MISHRA<br>DURGA C. MISHRA                       |
|    | IA NO, 4307/2021 (For Substitution Petition) |  |  |   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 24 | W.P(C)/5669/2013                             | MAULIM SAH ALIAS MUSLIM SAI AND<br>ANR<br><b>vs</b><br>THE STATE OF JHARKHAND AND  | AMAR KR SINHA<br>KUNDAN KR AMBASTHA  | SRIJIT CHOUDHARY<br>SACHIN KUMAR  |
|    | CNT ACT                                      |  |  |   |
| 25 | W.P(C)/6223/2013                             | SINGSON ARCH CON PVT LTD<br>THROUGH ITS DIRECTOR SHANKAR<br>SHARAN<br><b>vs</b><br>NATIONAL BUILDING CONSTRUCTION<br>CORPORATION LIMITED THROUGH ITS<br>MANAGER FINANCE AND ANR                        | AMIT SINHA<br>JAY SHANKAR TIWARY<br>ASHOK KUMAR SINHA                                  | LAKSHMI KANT CHOUDHARY<br>ASHISH KR MANDAL<br>CHANDRA DEO SINGH<br>ASIT BARAN MAHATA<br>JITENDRA PANDEY   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 26 | W.P(C)/6350/2013                             | FULMONI MAJHI AND ORS<br><b>vs</b><br>THE STATE OF JHARKHAND AND ORS   | SHRISTIDHAR MAHATO<br>RAJENDRA PRASAD GUPTA<br>SUDHA GUPTA                             | MD. SHAMIM AKHTAR<br>MANOJ KR. NO.3<br>RAM CHANDRA PRASAD SAH<br>SREENU GARAPATI<br>CHANDRA G. A. BARDHAN |
|    | MUTATION PROCEEDING                          |  |  |   |
| 27 | W.P(C)/6373/2013                             | DALGOBIND MANJHI AND ORS<br><b>vs</b><br>THE STATE OF JHARKHAND AND<br>OTHERS  | SAMEER SAURABH<br>NITISH KRISHNA<br>SAMIR KUMAR DAFTUR<br>DURGA PD ROY<br>VISHAL KUMAR | VIKASH KISHORE PRASAD<br>SWEETY TOPNO   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 28 | W.P(C)/6517/2013                             | BIMAL CHANDRA DAS<br><b>vs</b><br>THE STATE OF JHARKHAND AND ORS   | JAGANNATH MAHATO<br>KRISHNA KUMAR<br>SHAIENDRA KUMAR SINGH                             | MD. SHAMIM AKHTAR<br>MANOJ KR. NO.3<br>SREENU GARAPATI  |
|    | LAND ACQUISITION ACT 1894                    |  |  |   |
| 29 | C.M.P./683/2019                              | BALESHHWAR NAPIT<br><b>vs</b><br>BINDA NAPITAIN  | MAHESH TEWARI  |   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 30 | C.M.P./823/2019                              | S K KHALIQUZZAMAN<br><b>vs</b><br>ZEENAT KAUSER  | AMRITA SINHA   | SHRAVAN KUMAR   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 31 | C.M.P./848/2019                              | BHARAT COKING COAL LIMITED<br>REPRESENTED THROUGH ITS<br>GENERAL MANAGER P LEGAL MR<br>SANTOSH SINGH<br><b>vs</b><br>KRIDHYA INFRA LIMITED THROUGH<br>ITS AUTHORIZED SIGNATORY<br>VISIREDDY KIRANREDDY | INDRAJIT SINHA<br>AWINASH KUMAR<br>ANKIT VISHAL<br>VIPUL PODDAR<br>AJAY KUMAR SAH      |   |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |
| 32 | C.M.P./850/2019                              | TRILOKI PRASAD DAS ALIAS TRILOKI<br>DAS<br><b>vs</b><br>THE STATE OF JHARKHAND THROUGH<br>THE SECRETARY DEPTT OF REVENUE<br>AND LAND REFORMS   | SUBHASH CHANDRA<br>PRAKASH   | PRABHAT KR SINHA<br>PARTH S. A. SWAROOP PATI  |
|    | CODE OF CIVIL PROCEDURE, 1908                |  |  |   |

|    |   |   |                       |                |
|----|---|---|-----------------------|----------------|
| 33 | C.M.P./20/2020  | FULESHWAR MISTRY<br><b>vs</b><br>THE STATE OF JHARKHAND | BHUPAL KRISHNA PRASAD | RUPESH SINGH   |
|    | IA NO, 445/2020 (For LIMITATION)<br>CODE OF CIVIL PROCEDURE, 1908 |   |                       |                |
| 34 | C.M.P./21/2020  | ARATI GUPTA<br><b>vs</b><br>THE STATE OF JHARKHAND      | SANJAY KUMAR SINHA    | ATANU BANERJEE |
|    | CODE OF CIVIL PROCEDURE, 1908                                     |   |                       |                |
| 35 | C.M.P./24/2020  | KALESHWAR SAH<br><b>vs</b><br>THE STATE OF JHARKHAND    | MANOJ KUMAR SAH       | SANJEEV THAKUR |
|    | CODE OF CIVIL PROCEDURE, 1908                                     |   |                       |                |